- (a) whether the Interlocutors appointed to meet the separatists in Jammu and Kashmir were briefed about the 1994 resolution passed by the Parliament *vis-a-vis* Kashmir;
- (b) whether they were briefed by Government about India's stand on Pakistan being a non-player in Kashmir affairs;
- (c) whether they have been authorized to make public statements even before the talks began or made some headway;
 - (d) if so, whether Government is aware of the pitfalls of such an authorization; and
- (e) if not, whether Government has taken up the matter with them for seeking role of Pakistan in Kashmir affairs?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN):
(a) and (b) The Interlocutors upon their appointment were suitably briefed by the Home Minister, officials in the Union Home Ministry and the Chief Minister of Jammu and Kashmir on various aspects of the historical and current perspectives relating to Jammu and Kashmir. They were also provided with relevant briefing documents and data to facilitate their work. The Interlocutors are eminent and knowledgeable people and fully aware of their mandate.

- (c) and (d) The Interlocutors are not restrained by the Government in meeting all sections of the public including the Press. The Government is aware that some of the Interlocutors have expressed some views before the media.
- (e) The Interlocutors are fully aware of the official Indian position regarding the role of Pakistan in Kashmir affairs. The Government would closely examine the reports submitted by the Interlocutors from time to time.

Arrest of man involved in human trafficking from IGI airport

2421, DR. BHARATKUMAR RAUT: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether IGI Airport Police has arrested a man who is allegedly involved in human trafficking;
- (b) whether it is a fact that a human trafficking racket has been operating in the country for long for smuggling Indians into the United States and Canada through Guatemala;
 - (c) the details of the persons involved in the racket in India and abroad; and
 - (d) what action Government intends to take against those found guilty?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN):
(a) to (d) As per the report of Delhi Police, one Mr. Adil Vali Mohammad Tarapurwala has been arrested. The route through Guatemala for smuggling people into the USA and Canada has been

exposed for the first time after the arrest of the above named person. The details of the persons involved in this case are given in Statement (See below). Strict action will be taken against the guilty as per law.

Statement

The name and Addresses of the persons involved in the racket

SI.No	o. Name	Address	Mob. No.
1.	Adil ∀ali Mohammad	Flat No. 004, Ground Floor, Bldg. No. A/12, Broadway Avenuew, RNA Complex, Mira Road (E) Distt. Thane-401107.	
2.	Zakir Sheikh	Flat No. 602, Galiaxy Apartment, Mitha Nagar, Gore Goan.	Not Known
3.	Jayesh Desai	B-1, Seagoal Apartment, Ahamdabad, Gujarat.	9724687918
4.	Manish Patel	201, Pooja Apartment, New Chora Palad, Ahamdabad Gujarat.	9898059216
5.	Ronnie @ Palli	H. No. 85, Golden Avenue, Jalandhar, Punjab.	Not Known
6.	Kamal	Not Known	9811909059

Coastal Security Scheme Phase-II

 $2422.\ \mathsf{DR.}\ \mathsf{BHARATKUMAR}\ \mathsf{RAUT:}\ \mathsf{Will}\ \mathsf{the}\ \mathsf{Minister}\ \mathsf{of}\ \mathsf{HOME}\ \mathsf{AFFAIRS}\ \mathsf{be}\ \mathsf{pleased}\ \mathsf{to}$ state:

- (a) whether it is a fact that the Coastal Security Scheme Phase-II has been approved recently by the Cabinet Committee on Security towards bolstering security along India's 7,516 km. coastline;
 - (b) what are the salient features of the scheme;
 - (c) when the proposals of the scheme are likely to be implemented;
- (d) what would be the financial implications involved and how the States' Security agencies would be coordinated; and
- (e) who will be the designated authority for implementation of the proposed scheme?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Yes. Coastal Security Scheme (Phase-II) has been approved by the Government for implementation for a period of 5 years from 1st April, 2011. The approved